

**IN THE COURT OF SH. POORAN CHAND, ASJ-02
(WEST), TIS HAZARI COURTS : DELHI**

**FIR No. 340/2020
PS : Nangloi
State Vs. Surjeet
U/s 394/397/411/34 IPC**

13.07.2020

The undersigned is performing duty pursuant to the computer generated circular/duty Roster dated 08.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

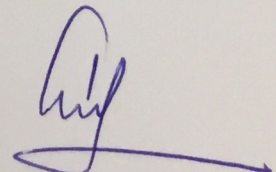
This is the application u/s 439 Cr.P.C. for extension of interim bail moved on behalf of accused/applicant Surjeet.

Present : Sh. Rajat Kalra, Ld. Addl. PP for State
Sh. Deepak Kumar Malik, Ld Counsel for the applicant/accused.

I have heard arguments on the interim bail application from both the sides and perused the record.

By way of present application, applicant is seeking extension of interim bail of 45 days on medical grounds as the applicant is HIV positive and is undergoing treatment for the AIDS and his health is very poor.

Ld. Counsel for applicant orally submits that applicant has surrendered in the jail and hence, this



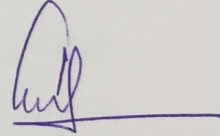
application is not for extension but for grant of interim bail.

The medical documents have been verified by the IO concerned and same have been found true.

I have perused the report of the IO.

Considering the medical condition of the applicant, it is a fit case where interim bail can be granted. Accordingly, applicant is granted interim bail of 45 days subject to furnishing of personal bond in the sum of Rs. 15,000/- with one surety in the like amount to the satisfaction of the Duty MM. Application stands disposed off. The period of 45 days shall be counted from the date of release of applicant from jail. Applicant shall surrender after the expiry of 45 days before the Jail authorities.

Dasti copy be given.



(POORAN CHAND)
ASJ-02/West/Delhi

13.07.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02
(WEST), TIS HAZARI COURTS : DELHI**

**FIR No. 567/2020
PS : Rajouri Garden
State Vs. Ravi@ Ronit
U/s 25/45/59 Arms Act**

13.07.2020

The undersigned is performing duty pursuant to the computer generated circular/duty Roster dated 08.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

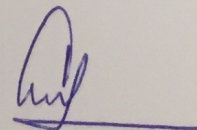
This is the application U/s 439 Cr.P.C. for grant of interim bail moved on behalf of accused/applicant Ravi@ Ronit.

Present : Sh. Rajat Kalra, Ld. Addl. PP for State
Sh. Deepak Kumar Malik, Ld Counsel for the
applicant/accused Ravi@ Ronit.

Reply to the application has been received.

By way of this application, the applicant is seeking interim bail of 45 days on the ground that he is under treatment for his hand in Guru Gobind Singh Hospital Raghbir Nagar, Delhi and has to undergo operation for his hand. The medical documents have been annexed with the application. It is, therefore, prayed that on humanitarian as well as medical grounds, applicant may be granted interim bail.

Per contra, Ld. State Counsel has opposed the

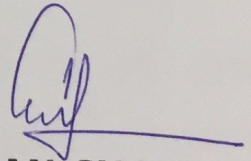


application on the ground that the allegations against the applicant is a habitual offender. It is stated that as per the reply of the IO, applicant is involved in many criminal cases including that of murder. The last bail application of the applicant was dismissed on 08.07.2020. It is further stated that his medical document i.e OPD slip is dated 09.06.2020, however, after this date also, applicant has been involved in many criminal cases. It is also stated that no date for undergoing operation is mentioned in the documents. It is further argued that in case applicant is released on bail, he may jump the bail and influence the witness and again indulge in criminal activities. Therefore, it is prayed that applicant may not be granted interim bail.

I have considered rival arguments and perused the reply of the IO.

Considering the facts and circumstances of the case, involvement of applicant in many criminal cases, there is every possibility that he may threaten the witnesses and may indulge in criminal activities. Therefore, no ground is made out for grant of interim bail to the applicant/accused. Application is accordingly dismissed.

Copy of this order be given dasti.



(POORAN CHAND)
ASJ-02/West/Delhi
13.07.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02
(WEST), TIS HAZARI COURTS : DELHI**

**FIR No. 623/2020
PS : Khyala
State Vs. Sharukh Khan
U/s 379/411/34 IPC**

13.07.2020

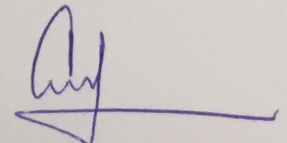
The undersigned is performing duty pursuant to the computer generated circular/duty Roster dated 08.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is the application u/s 439 Cr.P.C. for extension of interim bail moved on behalf of accused/applicant Sharukh Khan.

Present : Sh. Rajat Kalra, Ld. Addl. PP for State
Sh. Zia Afroz, Ld Counsel for the
applicant/accused.

I have heard arguments on the bail application from both the sides and perused the record.

It is argued that applicant is in J.C since 21.06.2020. It is further argued that applicant is innocent and belongs to a respectable family. It is further argued that he has been falsely implicated in the present case. It is argued that both the co-accused Shahrukh and Salman have already been granted bail. Therefore, on the ground of



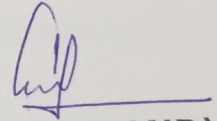
parity, applicant may be granted bail.

Per contra, Ld. State Counsel has opposed the bail application on the ground that applicant is involved in two cases of similar nature.

I have considered rival submissions.

Considering the facts and circumstances of the case and the fact that co-accused have already been granted bail, the applicant is granted bail subject to furnishing of personal bond in the sum of Rs. 20,000/- with one surety in the like amount to the satisfaction of the Duty MM. Application stands disposed off.

Dasti copy be given.



(POORAN CHAND)
ASJ-02/West/Delhi

13.07.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02
(WEST), TIS HAZARI COURTS : DELHI**

**FIR No. 0121/2020
PS : Paschim Vihar East
State Vs. Manmohan Juneja
U/s 354/323/509/506/34 IPC**

13.07.2020

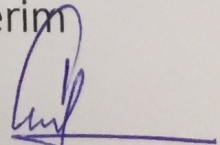
The undersigned is performing duty pursuant to the computer generated circular/duty Roster dated 08.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is the second application U/s 438 Cr.P.C. for grant of anticipatory bail moved on behalf of accused/applicant Manmohan Juneja.

Present : Sh. Rajat Kalra, Ld. Addl. PP for State with IO SI Satish Kumar.
Complainant with Ld. Counsel Ms. Varsha.
Sh. H.S. Sodhi, Ld Counsel for the applicant/accused Manmohan Juneja.

Reply to the application has been received.

At the outset, it is submitted that vide order dated 18.03.2020, the applicant was granted interim protection in this matter and subsequently interim order got extended from time to time by virtue of order of Hon'ble High Court of Delhi. Because of this reason, the applicant as well as his counsel did not appear before the court on 26.06.2020 being under the impression that interim



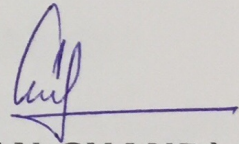
protection had been extended as same had been extended for another 45 days. It is further argued that applicant has joined the investigation and will continue to join as and when asked by the IO. It is therefore, argued that the interim protection may kindly be extended in view of the earlier order.

The IO of the case has affirmed the fact that applicant has joined the investigation and is cooperating with the investigation.

Considering the facts and circumstances of the case and the fact that by virtue of order of Hon'ble High Court of Delhi, applicant is entitled to extension of interim protection. Accordingly, the applicant is granted interim protection till 06.08.2020.

Put up for hearing of application on 06.08.2020.

Copy of this order be given dasti to all the parties.



(POORAN CHAND)
ASJ-02/West/Delhi
13.07.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

**FIR No.247/20
PS :Moti Nagar
State Vs. Ashish Upadhyay
U/s. 498A/406 IPC**

13.07.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 08.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application U/s. 438 Cr.P.C. for grant of anticipatory bail moved on behalf of accused/applicant Ashish Upadhyay.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Sh. Narender Yadav, Ld. Counsel for applicant/accused.

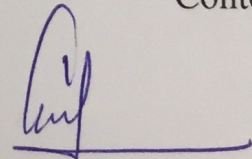
IO filed reply. Same is taken on record.

I have perused the reply. In his reply IO has stated that despite serving various notice, alleged accused has not joined the investigation.

Ld. Counsel for applicant/accused submits that accused has joined the investigation on 11.07.2020 in the concerned police station.

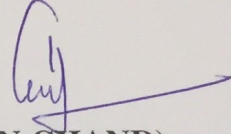
Since accused is the husband of the complainant, in view of the facts and circumstances of the case, let the complainant be also called for next date of hearing through IO and fresh report be called. IO be also called in

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person, at the request of Ld. State Counsel alongwith fresh report qua joining the investigation by the applicant/accused.

Put up for appearance of complainant and IO and fresh report on 21.07.2020.



(POORAN CHAND)

ASJ-02/West/Delhi

13.07.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.454/20
PS : Tilak Nagar
State Vs. Arun
U/s. 457/380/411/34 IPC

13.07.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 08.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application U/s. 438 Cr.P.C. for grant of anticipatory bail moved on behalf of accused/applicant Arun.

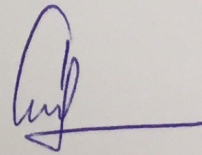
Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Sh. Mahesh Patel, Ld. Counsel for applicant/accused.

IO file reply. Same is taken on record.

Ld. Counsel for the applicant/accused submits that accused has no criminal antecedents and law abiding citizen. Ld. Counsel further submits that applicant/accused is innocent and falsely implicated in this case by the police and has strong apprehension that police will arrest him in this false case.

Per contra, Ld. State Counsel has argued on behalf of State that name of the accused came into disclosure statement of his brother Suraj. Ld. State Counsel further submits that in this case custodial interrogation is required

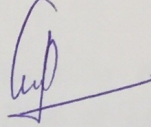
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as remaining articles are to be recovered from present accused in view of the disclosure statement.

In the facts and circumstances, Ld. Counsel for applicant/accused requests for date to consult from his client.

At the request of Ld. Counsel for applicant/accused, put up for hearing on 18.07.2020.



(POORAN CHAND)

ASJ-02/West/Delhi

13.07.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

FIR No.141/2018

PS : EOW

State Vs. Sunil Kumar Jha

U/s. 420/406/120B IPC

13.07.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 08.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application U/s. 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant Sunil Kumar Jha.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Sh. Sudhanshu Arya, Ld. Counsel for applicant/accused.

Reply of the bail application not filed. Let notice be issued to SHO concerned to file reply positively on or before next date.

Put up for reply and hearing of the bail application on 16.07.2020.


(POORAN CHAND)
ASJ-02/West/Delhi
13.07.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.133/20
PS :Punjabi Bagh
State Vs. Gagan Gandhi @ Ishan
U/s. 420/34 IPC

13.07.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 08.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

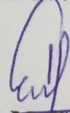
This is an application U/s. 438 Cr.P.C. for grant of anticipatory bail moved on behalf of accused/applicant.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
None for applicant/accused.

Record speaks that in this matter neither IO nor Ld. Counsel for applicant/accused appeared since last various dates.

In these circumstances, notice be issued to IO/SHO to apprise the court about the present status of the case.

Put up for appearance of the parties on 22.07.2020.


(POORAN CHAND)

ASJ-02/West/Delhi

13.07.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.142/18
PS :EOW West
State Vs. Satyanarayan Sharma
U/s. 409/420/120B IPC

13.07.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 08.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

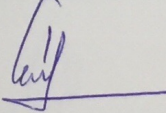
This is an application U/s. 439 Cr.P.C. for extension of interim bail moved on behalf of accused/applicant.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
None for applicant/accused.

Record speaks that in this matter neither IO nor Ld. Counsel for applicant/accused appeared since last various dates.

In these circumstances, notice be issued to IO/SHO to apprise the court about the present status of the case.

Put up for appearance of the parties on 22.07.2020.


(POORAN CHAND)
ASJ-02/West/Delhi
13.07.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

**FIR No.423/19
PS :Patel Nagar
State Vs. Gurdeep Singh
U/s. 498A/406/34 IPC**

13.07.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 08.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

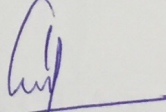
This is an application U/s. 438 Cr.P.C. for grant of anticipatory bail moved on behalf of accused/applicant Gurdeep Singh.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Ms. Monika, Ld. Counsel for complainant.
Sh. G.S. Sharma and Sh. V.K. Sharma, Ld. Counsel for applicant/accused.

Fresh vakalatnama filed by Ld. Counsel for complainant.

Reply of the bail application not filed. Let notice be issued to SHO concerned to file reply positively on or before next date.

Put up for reply and hearing of the bail application on 17.07.2020.


(POORAN CHAND)
ASJ-02/West/Delhi
13.07.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.81/10
PS : Moti Nagar
State Vs. Deepak @ Deepu
U/s. 302/394/397/212 IPC

13.07.2020

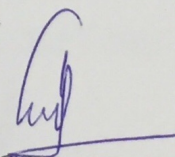
Proceedings of this matter has been conducted through Video
Conferencing

File taken up on an application U/s. 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant Deepak @ Deepu.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Complainant in person with Ld. Counsel Sh. Rajesh Kumar through VC.
Sh. Rahul Sharma, Ld. Counsel for applicant/accused through VC.
Ld. Counsel for applicant/accused seeks to withdraw the present bail application. Heard. Allowed.

At the request of Ld. Counsel for applicant/accused, the present bail application is dismissed as withdrawn.

Copy of this order be given dasti, as prayed.


(POORAN CHAND)
ASJ-02/West/Delhi
13.07.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.199/20
PS :Punjabi Bagh
State Vs. Yogender
U/s. 308 IPC

13.07.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 08.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

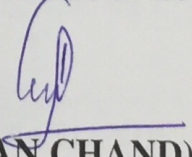
Proceedings of this matter has been conducted through Video Conferencing

This is an application U/s. 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant Yogender.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Ms. Parul Dureja, Ld. Counsel for applicant/accused.

Part arguments heard. At this stage, Ld. Counsel for applicant/accused seeks adjournment to consult her client regarding the filing of the challan in the present case and requests for one week time for the same.

Put up for hearing of this bail application on 20.07.2020.


(POORAN CHAND)
ASJ-02/West/Delhi
13.07.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

FIR No.589/20

PS :Paschim Vihar (West)

State Vs. Sameer

U/s. 307/341/34 IPC

13.07.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 08.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

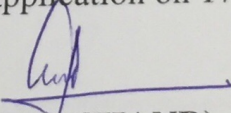
Proceedings of this matter has been conducted through Video Conferencing

This is an application U/s. 438 Cr.P.C. for grant of anticipatory bail moved on behalf of accused/applicant Sameer.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Complainant/injured with Ld. Counsel Sh. Vishnu Kant.
Sh. Mohd. Faizan, Ld. Counsel for applicant/accused through VC.

Ld. Counsel for applicant/accused submits that he has not received the copy of reply to the bail application either from IO or from the court despite mentioning his E-mail ID and mobile number in the record and requests to first supply the copy of reply so that he may counter the arguments of the State. Let reply be sent to Ld. Counsel for applicant/accused either on his E-mail ID i.e. faiziv3@yahoo.com or Whatsapp on the mobile no. 9953530078 within two working days.

Put up for hearing of arguments on bail application on 17.07.2020.


(POORAN CHAND)

ASJ-02/West/Delhi

13.07.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.589/20

PS :Paschim Vihar (West)

State Vs. Jahid

U/s. 307/341/34 IPC

13.07.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 08.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

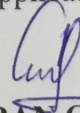
Proceedings of this matter has been conducted through Video Conferencing

This is an application U/s. 438 Cr.P.C. for grant of anticipatory bail moved on behalf of accused/applicant Jahid.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Complainant/injured with Ld. Counsel Sh. Vishnu Kant.
Sh. Mohd. Faizan, Ld. Counsel for applicant/accused through VC.

Ld. Counsel for applicant/accused submits that he has not received the copy of reply to the bail application either from IO or from the court despite mentioning his E-mail ID and mobile number in the record and requests to first supply the copy of reply so that he may counter the arguments of the State. Let reply be sent to Ld. Counsel for applicant/accused either on his E-mail ID i.e. faiziv3@yahoo.com or Whatsapp on the mobile no. 9953530078 within two working days.

Put up for hearing of arguments on bail application on 17.07.2020.


(POORAN CHAND)

ASJ-02/West/Delhi

13.07.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

FIR No.589/20

PS :Paschim Vihar (West)

State Vs. Gulafsha

U/s. 307/341/34 IPC

13.07.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 08.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

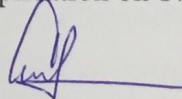
Proceedings of this matter has been conducted through Video Conferencing

This is an application U/s. 438 Cr.P.C. for grant of anticipatory bail moved on behalf of accused/applicant Gulafsha.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Complainant/injured with Ld. Counsel Sh. Vishnu Kant.
Sh. Mohd. Faizan, Ld. Counsel for applicant/accused through VC.

Ld. Counsel for applicant/accused submits that he has not received the copy of reply to the bail application either from IO or from the court despite mentioning his E-mail ID and mobile number in the record and requests to first supply the copy of reply so that he may counter the arguments of the State. Let reply be sent to Ld. Counsel for applicant/accused either on his E-mail ID i.e. faiziv3@yahoo.com or Whatsapp on the mobile no. 9953530078 within two working days.

Put up for hearing of arguments on bail application on 17.07.2020.



(POORAN CHAND)

ASJ-02/West/Delhi

13.07.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.613/2019
PS :Paschim Vihar (West)
State Vs. Sukhraj Singh
U/s. 376/411/34 IPC

13.07.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 08.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

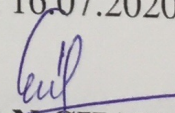
Proceedings of this matter has been conducted through Video Conferencing

This is an application U/s. 439 Cr.P.C. for grant of interim bail moved on behalf of accused/applicant Sukhraj Singh.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Complainant in person.
Ms. Indu Kaur, Ld. Counsel for applicant/accused through VC.

Ld. Counsel for applicant/accused seeks adjournment to address arguments. Heard. Allowed.

Put up for hearing on bail application on 16.07.2020.


(POORAN CHAND)
ASJ-02/West/Delhi
13.07.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.554/20
PS :Rajouri Garden
State Vs. Suraj
U/s. 376/506/328 IPC

13.07.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 08.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Proceedings of this matter has been conducted through Video Conferencing

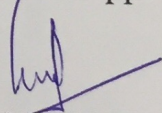
This is an application U/s. 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant Suraj

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Victim/complainant in person with here paternal aunt (bua).
Sh. Mayank Punia, Ld. Counsel for applicant/accused through VC.

Part arguments heard. Ld. Counsel seeks adjournment to consult his client.

At the request of Ld. State Counsel, let IO be also called for next date.

Put up for appearance of IO and hearing on bail application on 18.07.2020.


(POORAN CHAND)
ASJ-02/West/Delhi
13.07.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.322/20
PS :Tilak Nagar
State Vs. Karan
U/s. 374/397/411/34 IPC

13.07.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 08.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Proceedings of this matter has been conducted through Video Conferencing

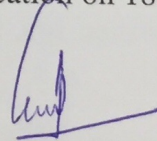
This is an application U/s. 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Sh. Sushant Yogi, Ld. Counsel for applicant/accused.

Ld. Counsel for applicant/accused submits that he has not received the copy of reply to the bail application either from IO or from the court despite directions. Heard and perused the record.

Let reply be sent to Ld. Counsel for applicant/accused either on his E-mail ID i.e. advsushantyogi@gmail.com or Whatsapp on the mobile no. 9555767373 within two working days.

Put up for hearing of arguments on bail application on 18.07.2020.



(POORAN CHAND)
ASJ-02/West/Delhi
13.07.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.52/2020

PS :Paschim Vihar (West)

State Vs. Ayush Aggarwal

U/s. 354/354A/509 IPC

13.07.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 08.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Proceedings of this matter has been conducted through Video Conferencing

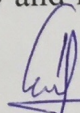
This is an application U/s. 438 Cr.P.C. for grant of anticipatory bail moved on behalf of accused/applicant.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Sh. Sandeep Yadav, Ld. Counsel for applicant/accused.

Reply of bail application filed by IO. Same is taken on record.

In this case offence u/s. 354/354A IPC are also mentioned and as per mandate presence of complainant is required to be heard. Hence, complainant be called through SHO/IO for next date. IO be also called for next date, at the request of Ld. State Counsel.

Put up for appearance of complainant, IO and hearing of this bail application on 17.07.2020.


(POORAN CHAND)
ASJ-02/West/Delhi
13.07.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.121/20

PS : Khyala

State Vs. Md. Sair

U/s. 302 IPC

13.07.2020

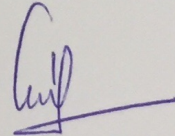
The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 08.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application U/s. 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant Md. Sair.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Sh. Akhand Pratap Singh, Ld. Counsel for applicant/accused.

Ld. Counsel for applicant/accused straightaway has submitted that he has not been received the copy of the reply and is unable to address arguments without going through the reply of the IO. It is further submitted that though the challan has been submitted in the concerned court but documents has not been supplied yet as the accused due to lock down has not been produced in the court on physically. Ld. Counsel for applicant/accused further submits that he wanted to inspect the judicial file and only thereafter he will be in a position to address arguments.

Contd.../-



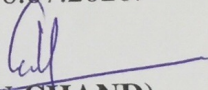
In these circumstances, this court has allowed Ld. Counsel for accused to take photographs of the reply of the bail application comprising in 13 pages, filed by the IO. Ld. Counsel for accused has taken the photographs from his mobile phone and requests for next date.

At the request of Ld. Counsel for accused, put up for hearing on 16.07.2020.

It is also directed that on next date of hearing TCR be also summoned at the request of Ld. State Counsel as well as Ld. Counsel for accused.

Though this application was listed for hearing through Video Conferencing but due to the above mentioned difficulty, Ld. Counsel appeared physically before this court and also requests to hear this matter physically on next date of hearing.

Put up for hearing on bail application on 16.07.2020.


(POORAN CHAND)
ASJ-02/West/Delhi
13.07.2020